

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 109/(MAH)/2013
CA No. 70/2014, 82/2014
& 91/2014

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2016

NAME OF THE PARTIES: Smt. Suman Dheer

V/s.

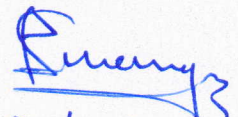
M/s. Gyan Ganga Educational Institute Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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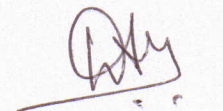
1. PRAVEEN N. SURANGE

Advocate for
Petitioner.


7/11/16

2. Aipti Mehta

Practising CS -
Respondent


7/11/16
baha

3. S. K. Baha

No. 4 & 5
PCS 2875
RG

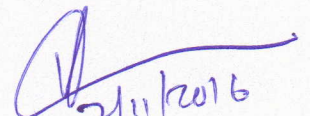
4. Mr. Muskat Hasan a/w

Mr. Ambuj Sonal a/w

Mr. T. Kapadia

i/b. DH law Associates

Advocate for
Respondent No. 1
to 3.


7/11/2016

ORDER

109/397-398/CLB/MAH/2013 MRS
C.P. No. 02/59/NCLT/MAH/2016

1. Ld. Counsel of both the sides are present. Father of Respondent No. 6 is also present in person.

MRS

Contd... to page 2

2. From the side of the Petitioner an objection has been raised that the question of Maintainability is to be heard along-with C.A(s) as held by CLB in order dated 9/9/14.
3. On the question whether the observation of 09.09.2014 in the order of the then CLB is operative or in contradiction of the directions of 03.10.2016 shall also be considered on next date of hearing.
4. Ld Counsels of the parties have also brought to the notice of this bench that in addition to C.P. 109 two more applications are pending for disposal.
5. Registry is directed to fix all three applications on the next date of hearing.
6. All three applications shall be heard on **15.12.2016**. Next date is duly communicated to both the sides.

Dated: 07.11.2016

sd/-

Shri M.K. Shrawat
Member (Judicial)